

Central Administrative Tribunal Lucknow Bench Lucknow

O.A. NO. 438/2009

18.4.11.

D.N. Barman and Others Vs. Union of India & Others.

Hon'ble Justice Shri Alok Kumar Singh, Member (J)
Hon'ble Shri S. P. Singh, Member (A)

Shri R. C. Saxena, learned counsel for applicant submits that in view of the change circumstances particularly in view of the fact that amended rules have come into play, this O.A. has become infructuous.

In view of the above, this O.A. is dismissed having become infructuous.

SPS
Member (A)

AS
Member (J)

v

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~~dated 19-4-2011~~
Bishnu
21-4-2011